

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).1117/2010

(Arising out of impugned final judgment and order dated 01/09/2009 in WP No. 9468/2005,01/09/2009 in WP No. 9468/2005 passed by the High Court Of Bombay)

CITY INDL.DEVEPT. TH:MNG DIRECTOR

Petitioner(s)

VERSUS

PLATINUM ENTERTAINMENT & ORS.

Respondent(s)

(With appln. (s) for directions and interim relief and office report)
(For final disposal)

WITH SLP(C) No.1215/2010

(With appln. (s) for directions and Interim Relief and Office Report)

SLP(C) No.1290/2010

(With appln. (s) for directions and Interim Relief and Office Report)

Date : 09/09/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s) Mr. B.H. Marlapalli, Sr. Adv.
 Mr. A. S. Bhasme, Adv.
 Mr. Pankaj Mishra, Adv.

For Respondent(s) Mr. Vikas Singh, Sr. Adv.
 Mr. J.P. Cama, Sr. Adv.
 Mr. Venkatesh, Adv.
 Ms. Deepika Kalra, Adv.
 Mr. Kapish Seth, Adv.
 Mr. Lakshmi Raman Singh, Adv.

Ms. Asha G. Nair, Adv.

For Mr. Aniruddha P. Mayee, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Mr. B. H. Marlapalli, learned Senior Counsel appearing for the petitioner, started his arguments at 3.20 P.M. and was on his legs when the Court rose for the day.

Matters remained part-heard.

To come up for further hearing on 10th September, 2014.

(SANJAY KUMAR)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER